

Mr. Speaker: The hon. Minister may say, if he can.

Shri Manubhai Shah: Sir, the matter. . . .

Shri Feroze Gandhi: What about the statement?

Shri Manubhai Shah: I will certainly circulate the statement of both the figures. (Interruption).

Let me explain, Sir. Last time also the hon. Member wanted 'yes' or 'no' from me. With your permission he very briefly said what he wanted to say. I thought that on a correction statement, such a procedure is not normally adopted. Now that you have permitted, I would like to say this. What the hon. Member is perhaps feeling in his mind is that no definite quota is fixed for anybody for any period for the imports of the CKD or the components or the spare parts which are going into the production of a particular unit. It is true that as compared to the years 1954, 1955 and 1956, a drastic cut has taken place in all the industries in all raw materials in the imports due to foreign exchange restrictions. What I would like to assure the House is this. Neither any discriminatory treatment has been given to any unit nor any favourable treatment to any other unit at the cost of one another. This much I can assure. What we are trying to do is this. The import policy of the country in the last 15 months has been fixed. We are trying to see that the level of production in 1956 and the level of employment in 1956 is continuously maintained throughout the country in all the industries so far as is within our power.

Shrimati Renu Chakravartty (Basirhat): He should have straightaway given the figures that have been asked, instead of this long-winding answer.

Mr. Speaker: He has said already that he will lay the statement.

Shrimati Renu Chakravartty: Sometimes we get mixed up.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce the Government business in this House for the week commencing Monday, the 5th May, will consist of—

(1) Consideration of any item of business carried over from today's Order Paper;

(2) The Trade and Merchandise Marks Bill (for reference to a Joint Committee);

(3) Consideration and passing of—

(i) The Indian Stamp (Amendment) Bill;

(ii) The Gift Tax Bill, as reported by a Select Committee of this House;

(iii) The Public Premises (Eviction of Unauthorised Occupants) Bill expected to be passed by Rajya Sabha shortly; and

(iv) The Ancient Monuments and Archaeological Sites and Remains Bill, as passed by Rajya Sabha.

(4) Discussion on the following matters will also come up on the dates mentioned:—

(a) Annual Report of the Industrial Finance Corporation for the period ending 31st June, 1957 on a motion to be moved by Shri Harish Chandra Mathur on Monday, 5th May at 4 p.m.

(b) Annual Reports of the Employees State Insurance Corporation for the years 1954-55, 1955-56 and 1956-57 on motions to be moved by Shri T. C. N. Menon on Tuesday, 6th May at 4 p.m.

(c) Annual Reports of the Indian Airlines Corporation and the Air India International Corporation for 1956-57 on a motion to be moved by Shri Rajendra

Singh and others on Wednesday, the 7th May, at 4 p.m.

(d) Discussion on the proper inspection of the working conditions of Mines in the country for prevention of explosions and flood incidents to be raised by Dr. Ram Subhag Singh on Thursday, the 8th May at 3 p.m.

(e) Discussion on the delay in introducing the Workmen's Compensation (Amendment) Bill to be raised by Shri T. B. Vittal Rao on Friday, the 9th May, subject to the availability of time.

spent on certain services during the financial year ended on the 31st day of March, 1955, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Schedule, the Title and the Enacting Formula stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri Morarji Desai: Sir, I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

INDIAN STAMP (AMENDMENT) BILL*

The Minister of Finance (Shri Morarji Desai): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Stamp Act, 1899.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Stamp Act, 1899."

The motion was adopted.

Shri Morarji Desai: Sir, I beg to introduce the Bill.

APPROPRIATION (NO. 3) BILL

Shri Morarji Desai: Sir, I beg to move:**

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1955, in excess of the amounts granted for those services and for that year, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts

RICE-MILLING INDUSTRY (REGULATION) BILL—Contd.

Mr. Speaker: The House will now take up discussion on the Rice-Milling Industry (Regulation) Bill, 1958. Out of 3 hours and 30 minutes agreed to by the House for the General Discussion, one hour now remains. Thereafter clause-by-clause consideration and third reading will be taken up for which 1 hour and 30 minutes will be available.

Pandit K. C. Sharma may continue his speech.

Pandit K. C. Sharma (Hapur): Yesterday, I was saying that hand-pounding of rice is not a satisfactory solution to the problem of unemployment for the simple reason that this sort of labour, especially for women, relates to some primitive society of the muscle culture. This is an age of atomic energy which the machine is very welcome to take to the hard job in place of the tender women. What I submit is that proper work should be found for the women and they should not be put to the hard work

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**Moved with the recommendation of the President.